

be expected. For instance, today, as I have already said, it is difficult to get people to bring their old and useless cattle to the Gosadans which have been established. Likewise, not every State Government is equally able for various reasons to set up Key Village Centres and Gosadans, despite large financial assistance promised by the Central Government.

In addition to all that I have indicated above, the Government have now also decided to appoint a Committee of experts to consider without delay what steps should be taken—

(1) to prevent the killing of milch cows, particularly in the cities of Calcutta and Bombay, even when they had gone temporarily dry;

(2) to make the present law on the subject more effective so as to put an end to such evil practices as 'phooka';

(3) to explore the possibility of making milk-powder in suitable centres; and

(4) to impose some effective control on the inter-State movement of cattle.

I hope, Sir, that the statement I have made so far will convince every reasonable person, both inside and outside the House that the Government is in earnest to tackle this problem and is in fact tackling it with utmost vigour and circumspection. But in view of the opinion given by the Attorney General and since it is a fact that the States are dealing with the matter, as indeed is their legitimate power and responsibility under Item (15) of the State List, the Government has no option but to oppose the Bill, if it is pressed to vote.

9 A.M.

**ADMINISTRATION OF EVACUEE
PROPERTY (AMENDMENT) BILL**

The Minister of Rehabilitation (Shri A. P. Jain): I beg to move for leave to

introduce a Bill to abrogate the evacuee property law in respect of persons who have done or do any act on or after the 7th day of May, 1954, which if done before that date would have rendered them subject to that law and to amend the Administration of Evacuee Property Act, 1950 for that purpose and certain other purposes.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to abrogate the evacuee property law in respect of persons who have done or do any act on or after the 7th day of May, 1954, which if done before that date would have rendered them subject to that law and to amend the Administration of Evacuee Property Act, 1950 for that purpose and certain other purposes."

The motion was adopted.

Shri A. P. Jain: I introduce the Bill.

TERRITORIAL ARMY (AMENDMENT) BILL

The Minister of Defence Organisation (Shri Tyagi): I beg to move for leave to introduce a Bill further to amend the Territorial Army Act, 1948.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Territorial Army Act, 1948."

The motion was adopted.

Shri Tyagi: I introduce the Bill.

SPECIAL MARRIAGE BILL—contd.

Mr. Deputy-Speaker: The House will proceed with the further consideration of the following motion moved by Shri C. C. Biswas on the 19th May, 1954, namely:

"That the Bill to provide a special form of marriage in certain